

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 172/MP/2016

- Subject : Petition under Section 62 (a) and 79 (1) (a) of the Electricity Act, 2003 read with Regulation 8(3) (ii) and 8(7) of the CERC (Terms and Conditions of Tariff) Regulations, 2014 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 for recovery of additional expenditure incurred due to sharing of transportation cost of fly ash consequent to Ministry of Environment and Forest, Government of India Notification dated 25.1.2016 as 'Change in Law' event.
- Date of hearing : 19.1.2017
- Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : NTPC Limited.
- Respondents : Uttar Pradesh Power Corporation Limited & Others.
- Parties present : Shri Sanjay Sen, Senior Advocate, NTPC
Shri S. Venkatesh, Advocate, NTPC
Shri Pratyush Singh, Advocate, NTPC
Shri Shashank Khurana, Advocate, NTPC
Shri Nishant Gupta, NTPC
Shri Ajay Dua, NTPC
Shri Rajiv Kumar, NTPC
Shri R.B. Sharma, Advocate, GRIDCO, BRPL & BYPL
Ms. Swapna Seshadri, Advocate, GUVNL
Shri Madhusudan Sahoo, GRIDCO
Shri S Vallinayagam, TANGEDCO
Shri R. Jayaprakash, TANGEDCO

Record of Proceedings

Learned counsel for GUVNL requested for four weeks time to file reply to the petition. Learned senior counsel for the petitioner had no objection in this regard.

2. The Commission directed GUVNL to file its reply by 19.2.2017 with an advance copy to the petitioner, who may file its rejoinder, if any, by 2.3.2017. The Commission

directed the petitioner and the respondent that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 9.3.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**